

GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF HIGHER EDUCATION
RAJYA SABHA
UNSTARRED QUESTION NO-360
ANSWERED ON- 03/12/2025

Appointment of Vice Chancellors in various Universities

360 Shri R. Girirajan:

Will the Minister of ***Education*** be pleased to state:

- (a) whether the Union Government has taken serious note on the inordinate delay in the appointment of Vice Chancellors (VCs) to the Central Universities and Universities run by the State Governments, and if so, the details thereof;
- (b) whether Government has received any pleas to curtail the undue interference and bottlenecks by the Chancellors in the appointment of VCs for various Universities run by the State Governments, and if so, the details thereof; and
- (c) the remedial action taken by the Union Government with regards to the appointment of VCs for Universities and for smooth administration?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF EDUCATION
(DR. SUKANTA MAJUMDAR)

(a) to (c): The process of occurring and filling of the vacancies to the post of Vice-Chancellor (VC) in a Central University is an ongoing process which is periodically undertaken almost after each five years or mid-term when vacancy occurs. The VC in a Central University is a Statutory post and its appointment and term of office is governed by the provisions given in the respective Act/Statute of the University. Process of appointment of VC is initiated well in advance before the completion of the tenure of an incumbent Vice Chancellor; the process of inviting applications for the post of Vice Chancellor have also been made online.

Further, the States Universities are established by Act/ State legislature of the State Government and their administrative matters are governed by respective State Act/Rules & Regulations. Appointment of VCs in State Universities are the State's matter and Ministry of Education does not interfere in their administrative affairs.

Furthermore, the University Grants Commission Regulations (Minimum Qualifications for Appointment of Teachers and other Academic Staff in Universities and Colleges and other Measures for the Maintenance of Standards in Higher Education, 2018) stipulates recruitment for the teaching faculty including the appointment of Vice-Chancellor.

These Regulations apply to every University established or incorporated by or under a Central Act, Provincial Act or a State Act, every Institution including a Constituent or an affiliated College recognized by the Commission, in consultation with the University concerned under Clause (f) of Section 2 of the University Grants Commission Act, 1956 and every Institution deemed to be a University under Section 3 of the said Act.
